



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**RA No. 26/2021 in
OA No. 2918/2014
MA No. 765/2021**

This the 23rd day of April, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Patil Suyog Subhashrao, IFS,
S/o Shri Patil Subhash Anandrao,
O/o Managing Director, KCMMF, MILMA,
MILMA Bhavan, Pattom, P.O.,
Thiruvananthapuram,
Kerala – 695004.

... Applicant

(By Advocate : Dr. Ashwini Bhardwaj)

Versus

Union of India,
Through Secretary,
Ministry of Environment and Forest,
Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi – 110003.

... Respondent

(By Advocate : Mr. Subhash Gosai)

**O R D E R (ORAL)****Justice L. Narasimha Reddy, Chairman :****MA No. 765/2021**

This application is filed with a prayer to condone the delay in filing the RA. Though there is some difference of opinion as regards the jurisdiction of the Tribunal in condoning the delay in filing the RA, we exercise the jurisdiction therein and condone the delay. The MA is accordingly allowed.

RA No. 26/2021

This RA is filed with a prayer to review the order dated 01.11.2018 passed in OA No. 2918/2014. On perusing of the RA and after hearing the learned counsel for the parties, we are of the view that nothing new is placed before us warranting the review of the order passed in the OA. The OA was dismissed stating that the representation of the applicant lacks details and particulars.

2. Across the bar, learned counsel for the applicant submitted that his client may be permitted to make a fresh representation.



3. The RA is, accordingly, dismissed. We make it clear that it shall be open to the applicant to pursue the remedies in accordance with the law.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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